F.No.15011/5/2021-NC Ministry of Law and Justice Department of Legal Affairs Notary Cell

CORRIGENDUM

Sub.-Inviting applications for appointment of Central Notary Public by Government of India

Reference is invited to OM of No. F.No.15011/5/2021-NC dated 28.04.2021 (copy enclosed) on the above noted subject matter.

- 2. In this regard, it is clarified that those candidates who have already filled up the Online Application for appointment as Central Public Notary <u>need not apply</u> again. The applicants who were unsuccessful in the earlier Interview Process, are required to apply afresh.
- 3. Queries/clarification in this regard may be addressed to notarycell-la@nic.in

Enclosed-As Stated

(T.K.Malik)

Dy. Legal Adviser & Competent Authority
Dated-13.05.2021
Notary Cell, Department of Legal Affairs,
Ministry of Law & Justice, 4th Floor,
Middle Wing, Janpath Bhawan,
Janpath, New Delhi-110001
011-21401259
notarycell-la@nic.in

To-

- Secretary, Bar Council of India
- 2. Secretary, Bar Council of respective States/UT's-as per list
- 3. Registrar General, Hon'ble Supreme Court of India
- Registrar, High Courts of respective States-as per list



भारत सरकार Government of India विधि एवं न्याय मंत्रालय Ministry of Law & Justice विधि कार्य विभाग Department of Legal Affairs शास्त्री भवन Shastri Bhawan

नई दिल्ली New Delhi-110001

Ph.:011-23384101, E-mail-verma.rs@nic.in

F.No.15011/5/2021-NC

Dated- 28/64/2021

OFFICE MEMORANDUM

Sub.-Inviting applications for appointment of Central Notary Public by Government of India

Government of India, Ministry of Law & Justice, Department of Legal Affairs, Notary Cell invites applications for appointment of Central Notary Public from eligible legal practitioners/Advocates for the various States/Union Territories.

- 2. Eligible applicants may apply ONLINE at the webpage of Notary Cell (https://legalaffairs.gov.in/notary-cell) by 30th June, 2021. Online applications received after 30th June, 2021 shall not be entertained.
- 3. You are requested to circulate widely, the same amongst the eligible legal practitioners/Advocates in the various Bar Associations/Courts of your concerned State/Union Territories.

(Rajveer Singh Verma)

Additional Secretary to the Govt. of India

To-

- 1. Secretary, Bar Council of India
- 2. Secretary, Bar Council of respective States/UT's-as per list
- Registrar General, Hon'ble Supreme Court of India
- 4. Registrar, High Courts of respective States-as per list

NOTICE

IMPORTANT INSTRUCTIONS FOR FILLING UP OF ONLINE NOTARY APPLICATION FORM

- Online Notary Applications may be made only ONLINE by eligible Applicants on the webpage of Notary Cell (http://legalaffairs.gov.in/notary-cell).
- Online filled up forms & their Acknowledgements are not required to be forwarded to any officials/Notary Cell/Shastri Bhawan, New Delhi in any form i.e. hard copy, e-mail.
- Only Online Notary Applications shall be considered as eligibility for appointment as Notary Public. No Notary application in physical form shall be considered.
- It is not necessary to forward the Online Notary form through District Judge of Concerned District Court. Forwarding by concerned District Judge is not required to uploaded while filling up the Online Application form.
- The Counter signatures of five prominent persons (1st class Magistrate, Businessmen, Advocates etc.) are not required. The Counter Signature of five persons are not required to uploaded while filling up the Online Application form.
- No Queries/Phone calls/E-Mail's regarding holding of Interviews, dates, venue etc. shall be made. The Applicants will get individual intimation in this regard as and when decision to hold interviews are taken by the Competent Authority, Government of India.
- Those Applicants who have already filled up the Online application form for appointment as Central Public Notary need not apply again. However, the applicants who were unsuccessful in the earlier interviews are required to apply afresh.

स्चना

ऑनलाइन नोटरी आवेदन पत्र भरने हेतु महत्वपूर्ण निर्देश

- ऑनलाइन नोटरी आवेदन योग्य आवेदकों द्वारा नोटरी सेल के वेबपेज (http:/legalaffairs.gov.in/notary-cell) पर केवल ऑनलाइन किए जा सकते हैं।
- ऑनलाइन भरे गए फॉर्म और उनकी पावती अर्थात हार्ड कापी, ई-मेल किसी भी रूप में किसी
 भी अधिकारी / नोटरी सेल / शास्त्री भवन, नई दिल्ली को अग्रेषित करने की आवश्यकता नहीं
 है।
- नोटरी पब्लिक के रूप में नियुक्ति के लिए केवल ऑनलाइन नोटरी आवेदनों को ही पात्रता माना जाएगा। भौतिक रूप में किसी नोटरी आवेदन पर विचार नहीं किया जाएगा।
- संबंधित जिला न्यायालय के जिला न्यायाधीश के माध्यम से ऑनलाइन नोटरी आवेदन पत्र अग्रेषित करना आवश्यक नहीं है। ऑनलाइन आवेदन पत्र भरते समय संबंधित जिला न्यायाधीश द्वारा अग्रेषण अपलोड करने की आवश्यकता नहीं है।
- पांच प्रमुख व्यक्तियों (प्रथम श्रेणी मजिस्ट्रेट, व्यवसायी, अधिवक्ता आदि) के प्रति हस्ताक्षर की आवश्यकता नहीं है। ऑनलाइन आवेदन पत्र भरते समय पांच व्यक्तियों के प्रति हस्ताक्षर अपलोड करने की आवश्यकता नहीं है।
- साक्षात्कार, तिथि, स्थान आदि के आयोजन के संबंध में कोई पूछताछ/फोन कॉल/ई-मेल नहीं
 किया जाएगा। जब कभी सक्षम प्राधिकारी, भारत सरकार द्वारा साक्षात्कार आयोजित करने का
 निर्णय लिया जाएगा, तब आवेदकों को इस संबंध में व्यक्तिगत सूचना दी जाएगी।
- वे आवेदक जिन्होंने सेंट्रल पब्लिक नोटरी के रूप में नियुक्ति के लिए पहले ही ऑनलाइन आवेदन पत्र भर दिया है, उन्हें फिर से आवेदन करने की आवश्यकता नहीं है। हालांकि, जो आवेदक पहले के साक्षात्कार में असफल रहे थे, उन्हें नए सिरे से आवेदन करना होगा।